

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 14 of 2019  
IN  
Company Appeal (AT) (Insolvency) No. 170 of 2019**

**IN THE MATTER OF:**

**Sojitz India Pvt. Ltd. & Anr.**

**...Appellants**

**Vs.**

**Rizwan Ahmad & Anr.**

**...Respondents**

**Present: For Appellants: - Mr. Arun Kathpalia and Mr. Siddharth Bhatnagar, Senior Advocates with Mr. Vasanth Rajasekaran and Mr. Akshay Sachthey, Advocates.**

**For Respondents: - Mr. A. Muraleedharun, Advocate.**

**O R D E R**

**08.07.2019—** Mr. A. Muraleedharun, learned counsel appearing on behalf of Mr. Rizwan Ahmad and Mr. Ramesh Krishnamoorthy, alleged Contemnors-Respondents, prays for and is allowed two weeks' time to file reply affidavit. The Applicant may file rejoinder.

After going through the affidavit and hearing the parties, this Appellate Tribunal will decide the question as to whether the Contempt proceeding shall be initiated against one or both of them.

Post this case 'for orders' on 19<sup>th</sup> August, 2019.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

Ar/g